

fore, in the revised agreement between us it was stated "it shall be in operation for five years from the date of implementation." So, it was left to me to find out what was feasible. I have examined the whole question. I find the two issues are separate. The sub-committee was never appointed. The undertaking was given on a different set of circumstances, a long period of two year has elapsed since then and the workers again went on strike, as is well known to the hon. Member. This is the position.

**SHRI TENNETI VISWANATHAM :** This is one of the greatest prevarications made on the floor of this House. The question is how the dispute was to be settled. On that an assurance was given that a committee would be appointed. That sub-committee could not come into being and, later on, a one man commission was appointed and that one-man commission gave certain recommendations. As per the recommendations of this one-man commission about Rs. 39½ lakhs have been paid to the workers. If the original assurance is also kept up, the additional expenditure which the Government or the Board would have to incur would only be about Rs. 2½ lakhs.

The Board is prepared to find from its own resources the amount. Has the Managing Director not recommended to Government the sanction with retrospective effect from 1st July, 1967 saying that he would find funds from the Board's own resources? Will the Government at least reconsider the matter in view of all these facts?

**SHRI RAGHU RAMAIAH :** What the Managing Director said, what I talked to the Finance Minister or what the Finance Minister talked to me, are all internal matters. I gave the General conclusion of Government.

**SHRI TENNETI VISWANATHAM :** Will you reconsider it? The commitment is only Rs. 2½ lakhs. Why do you spoil the goodwill built up there?

**SHRI RAGHU RAMAIAH :** You are spoiling it by raising the issue over and over again. They are all in good order. Work is going on. Why do you not leave it at that?

**SHRI TENNETI VISWANATHAM :** Do not say so. The Minister did a good thing by appointing a first-class Managing Director. The workers are satisfied with him. I want him to continue with this and not put a fly in the ointment. I would again ask whether he will reconsider the matter. Please reconsider.

**SHRI GULAM MOHAMMAD BAKSHI :** It is very reasonable suggestion.

**SHRI TENNETI VISWANATHAM :** It is the only shipbuilding yard.

**SHRI RAGHU RAMAIAH :** e shall look into it again.

#### **Representation on Various Bodies of Nehru University**

\*814. **SHRI BAL RAJ MADHOK :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that no Member of Parliament from Delhi has been put on any of the bodies of Nehru University ;

(b) whether it is also a fact that the Delhi Administration and Metropolitan Council also have not been given any representation in the various bodies of the University ;

(c) whether it is also a fact that the administration of this University is in the hands of some ex and present employees of Aligarh Muslim University ; and

(d) what are the names, qualifications and past employment of the members of the executive council and of the senior officers of the Nehru University ?

**THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) :** (a) and (b). Yes, Sir.

(c) No, Sir.

(d) A statement is placed on the Table of the Sabha.

#### *Statement*

#### *Names of the Members of the Executive Council :*

1. Shri G. Parthasarath, Vice-Chancellor, B.A. (Hons.) (Oxon), Bar-at-law. Formerly India's permanent representative to United Nations.

2. Dr. B. D. Nag Chaudhuri, Scientific Adviser to the Minister of Defence (Formerly member of Planning Commission) New Delhi.
3. Professor S. Nurul Hasan, M. P., Professor of History, Aligarh Muslim University, Aligarh.
4. Dr R. Ramanna, Director, Physics Group, Modular Laboratory, Bhabha Atomic Research Centre, Bombay.
5. Professor S. M. Katre, Director Deccan College Post-graduate and Research Institute, Poona.
6. Professor P. N. Dhar, Adviser to Prime Minister (Former Director, Institute of Economic Growth), New Delhi.
7. Professor M. V. Mathur, Director Asian Institute of Educational Planning and Administration, New Delhi (Formerly Vice-Chancellor, Rajasthan University).
8. Shri M. Chalapathi Rau, M.A., Editor, National Herald, New Delhi.
9. Dr. M. S. Swaminathan, Director, Indian Agricultural Research Institute, New Delhi.

*Senior Officers of the University :*

1. Director, School of International Studies  
Professor M. S. Rajan, M.A., D. Litt. (He has been serving the Indian School of International Studies for the last 5½ years).
2. Finance Officer  
Shri M. L. Sobti, I.A. & A.S. (He was the Deputy Director in the Office of the Comptroller and Auditor General of India and has been appointed in the University on deputation).
3. Librarian (Library of the School of International Studies)  
Shri Girja Kumar, M.A. (He has been serving the Indian School of International Studies as Librarian for the last 14 years.)
4. Officers on Special Duty (Library)  
Shri Dhanpat Rai, B.A. (He was Officer-in-Charge, China Cell in the Scientific Information Bureau and Documentation Centre, for 7 years and has been appointed on deputation for organizing and building up the main Library of the University).
5. Chief Project Engineer  
Shri S. G. Puthli, B.E. (Civil) (He was Superintending Engineer, CPWD for 9 years and has been appointed on deputation as Chief Project Engineer.)
6. Professor of Geography and Special Officer (Planning)  
Professor Moonis Raza, M.A. In addition to his duties as Professor of Geography in the University Professor Moonis Raza is assisting in the Planning of the academic programmes of the University. Before joining the University, he was Professor and Principal at the Regional Engineering College, Srinagar.

श्री बलराज मधोक : अध्यक्ष जी, यह विश्वविद्यालय पब्लिक फण्ड से कायम किया गया है, नेहरू मेमोरियल फण्ड से कायम नहीं किया गया है, किसी का पौकेट-एडिशन नहीं है। इसलिये जब कि यह यूनीवर्सिटी पब्लिक

फण्ड से चल रही है तो इस पॉलियामेंट का या जहां पर यह यूनीवर्सिटी कायम है यानी दिल्ली का कोई रिप्रेजेन्टेटिव इसकी एक्जीक्यूटिव पर या इसके हायर-आफीसेज में न होने का क्या कारण है ? क्या इसका यह कारण नहीं है कि

घाय इसको नेपोटिज्म का अड्डा बनाना चाहते हैं कुछ अलीगढ़ के लोगों को प्रोवाइड करने के लिए रखना चाहते हैं। अगर ऐसी बात नहीं है तो फिर दिल्ली का कोई भी आदमी या पार्लियामेंट का आदमी इसमें क्यों नहीं है ?

DR. V. K. R. V. RAO : I do not understand what precisely my hon. friend had in mind when he talked about nepotism, Aligarh and so on. In the Act there are, what are called, transitional provisions and under the transitional provisions the Visitor is authorised to nominate the first Vice-Chancellor, the first Court, the first Executive Council, the first Academic Council and so on. The Vice-Chancellor will be for a period of five years and the other bodies for a period of three years. As soon as the three year period is over, all the various things, which are there in the Act regarding the representation of the Municipal Corporation, the New Delhi Municipal Committee etc., will come into force. Secondly, it is not that there are no Members of Parliament on the Court. We have got some Members of Parliament on the Court.

SHRI KANWAR LAL GUPTA : From Delhi ?

DR. V. K. R. V. RAO : The question just now asked is that they should be from Delhi. I am afraid, nothing in the Act states that there should be Members of Parliament from Delhi. If I may say so with great respect and deference, even the Delhi University does not belong only to the Union Territory of Delhi. The Jawaharlal Nehru University does not belong to the people of Delhi only. Both the Delhi University and the Jawaharlal Nehru University belong to the nation as a whole. They are administered as national universities. When the election comes, there is nothing to prevent a Delhi M. P. from being elected. But when this House passed the Jawaharlal Nehru University Act it did not say that an M.P. from Delhi should be on this particular body. It only said that Members of Parliament should be there. They will be there when the Act comes fully into force. Even in the initial nominations, we have seen to it that there are five Members of Parliament on the Court.

SHRI BAL RAJ MADHOK : It is a question of propriety. We do not want only from Delhi. But is there no educational system in Delhi ? You have not given the explanation. Simply because you think in a particular way, and that is the correct way, we cannot accept it.

यह जो लिस्ट दी गई है इसमें श्री नूरुल हसन, अलीगढ़ यूनीवर्सिटी के हैं, अगर उनको पार्लियामेंट के मेबर की हैसियत से रखा गया है तो He is a nominated Member ; he is not an elected Member.

इसलिए उनको पार्लियामेंट का नुमाइन्दा मानना गलत बात होगी। दू-तीन लोग डेपूटेशन पर हैं, उनका कोई स्थान नहीं है। मुनीस राजा पहले अलीगढ़ में थे, उसके बाद काश्मीर के इंजीनियरिंग कालिज के प्रिंसिपल बनाये गये, वहां से इनको इसलिए निकाला गया कि वहां पर इन्होंने साम्प्रदायिकता का प्रचार किया, दंगे करवाये, इसके बारे में काश्मीर गवर्नमेंट की रिपोर्ट है...

SHRI S. M. BANERJEE : Sir, I rise on a point of order...

SHRI BAL RAJ MADHOK : I had asked the background of the people and here is the background given by them. Please read the statement.

SHRI S. M. BANERJEE : This should be expunged ; this should not go on record.

SHRI BAL RAJ MADHOK : The statement is there. It is on record.

Is it not a fact that this man was dismissed as the Principal of the Regional Engineering College, Srinagar for his communal activities there ..

SHRI VASUDEVAN NAIR : Who said it ?

SHRI BAL RAJ MADHOK : A committee was appointed for the purpose and that said it.

SHRI VASUDEVAN NAIR : Which committee ?

**SHRI BAL RAJ MADHOK :** You are not the Minister. Let the Minister deny it. When there was a strike and the college was closed for about a year, this man was known to have been at the back of the riots there. Now that man is going to be put in the Executive Council and he is going to be given all the powers in the University. What is the justification for keeping him there? On the one side, you continue to have a dialogue against communalism, on the other side, you put this kind of people in the new University which is just in the making.

श्री स० मो० बनर्जी : मधोक जी को कालिज से क्यों निकाला गया, पहले यह बतायें?

**SHRI BAL RAJ MADHOK : \*\***

I think, the Speaker has a special fascination for him. Let them continue a dialogue. I do not want that... (*Interruption*)

**MR. SPEAKER :** Why are you using such strong expression?

**SHRI BAL RAJ MADHOK :** If he goes on interrupting like that... (*Interruption*). This is not the first time. \*\*

He must be pulled up. (*Interruption*)

**MR. SPEAKER :** This is not in good taste.

**SHRI S. M. BANERJEE : \*\***

**MR. SPEAKER :** Don't use such expressions.

**DR. V. K. R. V. RAO :** Sir, part (c) of the Question which the hon. Member put says :

"(c) whether it is also a fact that the administration of this University is in the hands of some ex and present employees of Aligarh Muslim University ;"

In answer to that, we have pointed out that out of 9 Members of the Executive Council, one Member happens to be a very distinguished historian who is also a Professor in the Aligarh Muslim University. Having one Professor who is himself a very distinguished intellectual and a historian as

a Member of the Executive Council of 9 Members surely does not make the University being administered by ex or present employees at the Aligarh Muslim University.

Another reference which the hon. Member made was to Prof. Moonis Raza who has been appointed as a Professor of Geography in the University. He was a permanent senior Professor in the Regional Engineering College, Srinagar since 1964. Before he joined the University, he was also acting as the Principal from 1966. He has been appointed as a Professor of Geography in the Jawaharlal Nehru University. Before joining the Regional Engineering College, Srinagar, in 1964, he was a Reader in the Department of Geography in the Aligarh Muslim University. He is assisting the Vice Chancellor in the planning of the academic programme of the University. He is one of the senior Professors. I think, it is most unfortunate that about a University like the Jawaharlal University, which is doing well and which one day become a centre of world reputation and world learning, on the basis of the fact that there is one Member of the Executive Council who was a Reader of the Aligarh Muslim University, the hon. Member should suggest in this manner that the administration of the University is in the hands of some ex and present employees of the Aligarh Muslim University. I very much regret the suggestion he has made.

**SHRI BAL RAJ MADHOK :** My question was : is it not a fact that this man was dismissed from the Principalship of the Engineering College, Srinagar for his communal activities and for indulging in hooliganism. Therefore, is it not a fact?

**DR. V. K. R. V. RAO :** I have no knowledge about this particular question. But, to the best of my information, I should say that would not be true. Otherwise, I don't think a person who has been dismissed from an academic post would have been recruited as a Professor in a University.

**SHRI BAL RAJ MADHOK :** Will you

\*\*Expunged as ordered by the Chair.

make an inquiry into this? If you are proved wrong, will you dismiss him from there? I want to clinch the issue. If what I say is correct...

MR. SPEAKER: Why are you putting these hypothetical questions?

SHRI BAL RAJ MADHOK: I am sure about my facts. He may not be sure about his facts. If you are wrong, will you revise our decision?

SHRI S. M. BANERJEE: I would like to know from the hon. Minister whether in appointing persons on the Board of this University care will be taken to see that those who do not believe in the non-alignment policy pursued by Pandit Jawaharlal Nehru and secularism and those who have no faith either in the non-alignment policy or in secularism are not taken on this Board. Whether care will be taken to this want to know.

MR. SPEAKER: I only suggest that you don't counteract what he said. You put your question.

SHRI S. M. BANERJEE: My question is: those people who have no faith in Nehru's policy should not be taken. I want an assurance from him.

DR. V. K. R. V. RAO: I am not the appointing authority of professors in the Jawaharlal Nehru University. But the remarks made by the hon. Member, I shall certainly have them conveyed to the Vice-Chancellor.

DR. SUSHILA NAYAR: I would like the hon. Minister to please clarify whether the Nehru University is a regular academic institution which will go into all the usual academic activities of a University or whether it is a university or which is purely meant to study the ideas and ideologies and beliefs of Mr. Nehru.

DR. V. K. R. V. RAO: I can categorically tell the hon. Member that the Nehru University has not been established merely to study the ideas and ideologies of Mr. Nehru. The Nehru University Act has been passed by this Parliament and in the passing of this Act, they have laid down that some

attention should be paid to the various things for which Mr. Nehru stood, things like national integration, secularism, so on and so forth.

As far as the University is concerned, it is developing as a regular University, not as an affiliating University, but, as a highly specialised post-graduate and post-doctorate schools of research in various disciplines and I am sure the hon. Member herself will be very happy when she finds how this University is growing.

SHRIMATI SUSHILA ROHATGI: Seeing that Mr. Nehru believed in freedom of expression and freedom of thought, will the Government be prepared to give an assurance that the members who will be appointed on the various bodies of the University have freedom of thought and expression? Whether they agree or disagree with Mr. Nehru should not be the criterion but those who have good academic qualifications and who will be responsible for bringing up a very high calibre university should be there.

DR. V. K. R. V. RAO: I take it for granted that when people are recruited to University posts, they will be recruited on basis of high academic qualifications. I may also take it for granted that in the University within the normal restraints, there will be freedom of expression. So, I don't know what exactly she has in mind.

SHRIMATI SUSHILA ROHATGI: One may not agree with the views of Mr. Nehru. But they should have freedom to differ from Nehru's ideology also.

DR. V. K. R. V. RAO: Anybody can differ from Mr. Nehru.

**Embezzlement of Money deposited by Merchants of Alwar in the State Bank of India**

\*815. SHRI RAM KISHAN GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that merchants of Alwar Mandi deposited over rupees one lakh in the State Bank of India on the 21st September, 1970;

(b) whether it is also a fact that the Bank issued receipts to them duly stamped,